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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH:
J A I P U R.

O.A. No.185/95

Date of order: 20.9.1996

Moti : Applicant

Vs.

Union of India & Ors. : Respondents

Mr. S.Kumar, counsel for the applicant

Mr. M. Rafiq, counsel for the respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)
HON'BLE SHRI RATAN PRAYASH, MEMBER (JUDICIAL)

O R D E R

(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this application under Section 19 of the Administrative Tribunals Act, 1985, Shri Moti has prayed that the Award dated 5.8.94 (Annex.A-1) given by the Central Industrial Tribunal, Kota (respondent No.2) may be set-aside and thereby the order dated 28.8.1990 removing the applicant from service may also be quashed. He has further prayed that respondents may be directed to reinstate the applicant in service with all consequential benefits.

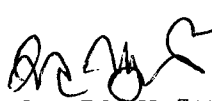
2. We have heard the learned counsel for the parties and have gone through the material on record, including the reply filed by the respondents.

3. It is a common ground that in view of the judgment of Hon'ble the Supreme Court in Krishna Prasad Gupta Vs. Controller of Printing



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& Stationery, JT 1995(7) SC 522, this Tribunal has no jurisdiction to entertain the present application. This position has been reiterated by Hon'ble the Supreme Court in a judgment delivered on 6.11.1995 in Civil Appeal No.20141/95 Divisional Personnel Officer Vs. Central Industrial Tribunal, Jaipur and others, in respect of OA No.345/92 decided by the Jodhpur bench of the Tribunal on 15.4.1994. In view of the above position, this Tribunal has no jurisdiction to entertain the present O.A. The papers be returned to the applicant for being filed before the appropriate legal forum.


(RATNA PRAYASH)
MEMBER (J)


(O.P. SHARMA)
MEMBER (A)